

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-513

IB-1731/ND/2019
IA/1180/2023, IA/437/2023,
IA/5534/2020, IA/157/2021

IN THE MATTER OF:

Mayoga Investment Ltd.

....Applicant

Vs.

M/s MK Overseas Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 13.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Sr Adv P Nagesh with Adv Harshal Kumar
For the Respondent : Mr. Brijesh Kumar Tamber, Mr. Prateek Kushwaha
For the RP : Adv Satyam Dwivedr in IA-5534/2020
For the HDFC : Mr. Kunal Tandon
For the SRA : Adv Arveena Sharma
For the JC : Mr. Chitranshul A Sinha, Mr. Jaskaran Bhatia,
Ms. Tammana Malik

ORDER

IA/1180/2023:-

Heard. Issue notice. Ld. Counsel appearing for the RP accepts notice and seeks an opportunity to file reply to IA within one week. Allowed. List this IA on **17.04.2023.**

IA/437/2023:-

As prayed by Ld. Counsel appearing for RP, further one week's time is granted for filing reply to IA-437/2023. List this IA on **17.04.2023.**

IA/5534/2020:-

This application is for approval of the Resolution Plan. Let the same be listed before the Regular Bench on **17.04.2023**.

IA/157/2021:-

The present application is an objection to Resolution Plan. Let the same be listed on **17.04.2023** alongwith IA-5534/2020 filed for approval of the Resolution Plan.

Sd/-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)